

Calcutta Metropolitan Development Authority Act

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : I beg to lay on the Table a copy of the Calcutta Metropolitan Development Authority Act, 1970 (Hindi and English versions) (President's Act No. 17 of 1970) published in Gazette of India dated the 16th July, 1970 under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT-3972/70]

Notifications Under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (1) G.S.R. 1033 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum. [Placed in Library. See No. LT-3966/70]
- (2) G.S.R. 1095 published in Gazette of India dated the 25th July, 1970 together with an explanatory memorandum. [Placed in Library. See No. LT-3966/70]

Delhi Motor Vehicles (Amendment) Rules, Calcutta Tramways Company Taking over of Management) Amendment Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :—

- (1) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 3(54)/69-70-T.P.T. in Delhi Gazette dated the 7th July, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3967/70]
- (2) A copy of the Calcutta Tramways Company (Taking over of Manage-

ment) Amendment Act, 1970 (Hindi and English versions) (President's Act No. 15 of 1970) published in Gazette of India dated the 9th July, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT-3968/70]

- (3) A copy of the Annual Accounts of the Cochin Port Trust for the year 1968-69 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-3969/70]
- (4) A copy of the Annual Accounts of the Bombay Port Trust for the year 1968-69 and the Audit Report thereon. [Placed in Library. See No. LT-3970/70]
- (5) A copy of the Annual Accounts of the Madras Port Trust for the year 1968-69 and the Audit Report thereon. [Placed in Library. See No. LT-3971/70]

ASSENT TO BILL

SECRETARY : Sir, I lay on the Table the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1970 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 28th July, 1970.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Eighth Report

SHRI BASUMATARI (Kokrajhar) : I beg to present the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Third Report on the Department of Social Welfare—Post-Matric Scholarship Scheme for Scheduled Caste and Scheduled Tribe students for studies in India.